

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 15**

**C.P. (IB)/337(MB)2024**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 11.07.2024**

**NAME OF THE PARTIES:      UNION BANK OF INDIA V/s KESAR**  
**TERMINALS      &      INFRASTRUCTURE**  
**LIMITED**

**Section 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016**

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**ORDER**

- 1. Adv. Ashwini a/w Adv. Nashra Siddiqui for the Corporate Debtor is present and Adv. Kaushal Ameta for the Applicant/Union of India is also present.**
- 2. Ld. Counsel for the Financial Creditor seeks some time to file reply of the Corporate Debtor was served on the last evening. The Counsel for the Corporate Debtor to place on record the hard copy of the reply.**
- 3. The Petitioner is also directed to place on record the hard copy of the petition.**
- 4. List this matter on 30.07.2024 for further consideration.**

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

/Neeraj/